

**DIVISION BENCH**

**ITEM NO.5**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No. 340/2024 IN CP (IB) No. 76/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>DEEPAK GUPTA HUF V/S M/S SPARKSPELL HOMES PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Yash Tandon, Adv.

: *For the Applicant in IA No. 340/2024*

**ORDER**

Ld. Counsel representing the Applicant is present through VC.

**IA No. 340/2024**

- 1.** This application has been filed for seeking minor rectification in the order dated 16<sup>th</sup> May, 2024 passed by this Adjudicating Authority approving the Resolution Plan of the Successful Resolution Applicant. In para 4 of the present application, it has been mentioned that the name of the Successful Resolution Applicant in the aforesaid order dated 16<sup>th</sup> May, 2024 is written as Nirmala Infra Developers Pvt. Ltd.
- 2.** According to the Ld. Counsel representing the erstwhile RP/Applicant herein states that the nomenclature of the Successful Resolution Applicant is Nirmala Infra Developers. Ltd.
- 3.** In view of the stated position, the name of the Successful Resolution Applicant wherever appearing in the aforesaid order dated 16<sup>th</sup> May, 2024 passed by this Adjudicating Authority as Nirmala Infra Developers Pvt. Ltd. would be read as Nirmala Infra Developers Ltd. in place of Nirmala Infra Developers Pvt. Ltd.
- 4.** Another minor correction which has been stated in para 4(d) is that in para 40 of the aforesaid order dated 16<sup>th</sup> May, 2024 passed by this Adjudicating

**-Sd-**

**-1/2-**

**-Sd-**

Authority, the CIRP cost has been inadvertently mentioned as Rs. 45 crore instead of Rs. 45 lacs.

5. It is stated by the Ld. Counsel representing the RP that the CIRP cost is Rs. 45 lacs which has been correctly stated at every other places in the said order except in para 40, where it has inadvertently been shown as Rs. 45 crore.
6. In view of the stated position, the para 40 of the aforesaid order dated 16<sup>th</sup> May, 2024, so far as it relates to the CIRP cost stands rectified to the extent that the CIRP cost would be read as Rs. 45 lacs instead of Rs. 45 crore.
7. With the aforesaid rectification made in the aforesaid order dated 16<sup>th</sup> May, 2024, the present application is disposed off.
8. Let the matter is listed for hearing on the same date i.e. 30<sup>th</sup> July, 2024 for which the other application is already fixed.

***-Sd-***  
**(Ashish Verma)**  
**Member (Technical)**

***-Sd-***  
**(Praveen Gupta)**  
**Member (Judicial)**

***15<sup>th</sup> July, 2024***

*Pushpendra Kumar*  
*(Private Secretary)*